

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.38/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE PARTIES: Mr. Navneet Sahay Verma

V/s.
M/s. Kayem Pharmaceuticals Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Shreni Bhatty 1/b Anblegal	Adv for Pettr	
2.	Mahendra Kumar Jain	Director Respondent	Mahendra Kumar Jain

ORDER

TCP No.38/397-398/NCLT/MB/MAH/2016

1. The Learned Representatives of the Petitioner is present. On the other hand, one of the Director of Respondent No.1 is present and stated that the Petition has not been served.
2. The Learned Representative has consented to give a copy of the Petition to the other side within a week's time. Thereafter the respondents are directed to file a Reply on or before 06.03.2017 and thereafter, a rejoinder, if any, within a week's time.
3. Let this CP be enlisted for hearing on 20.03.2017, dates and schedule is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

8th February, 2017.